

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR A A ESTATES PRIVATE LIMITED OPERATING IN REAL ESTATE ACTIVITIES AT MUMBAI, MAHARASHTRA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Latakisan Constructions Private Limited CIN: U45201MH2014PTC253842
2.	Address of the registered office	Rajat Sankul, Rambag Road S T Stand, Ganeshpeth, NAGPUR – 440 018.
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Hotel Regenta Central, Saint Jagnade Square, Nandanvan, NAGPUR – 440 024. Bus Station Area: Wing A- Ground floor which comprises Ticket counter, Restaurant, Courier and Transport office Wing A- First floor, which comprises of 6 Personalized waiting area bearing No FW-A, FWB, FW-C, FW-D, FW-E, FW-F. Hotel Area: 1. Wing C- 41.5% Share in Hotel building comprising of two basements, ground floor and 4 upper floors, and terrace having a built-up area of 4871.14 sq. mtr.
5.	Installed capacity of main products/ services	Can be sought by sending request to Resolution Professional at: cirp.latakisan@gmail.com
6.	Quantity and value of main products/ services sold in last financial year	Total Revenue of 1,76,61,893/- in Financial Year 2022-23.
7.	Number of employees/ workmen	Company does not have any employee on roll as per records available with RP.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending request to Resolution Professional at: cirp.latakisan@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Can be sought by sending request to Resolution Professional at: cirp.latakisan@gmail.com

10.	Last date for receipt of expression of interest	04/05/2024
11.	Date of issue of provisional list of prospective resolution applicants	14/05/2024
12.	Last date for submission of objections to provisional list	19/05/2024
13.	Date of issue of final list of prospective resolution applicants	29/05/2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	03/06/2024
15.	Last date of submission of resolution plans	03/07/2024
16.	Process email id to submit EOI	cirp.latakisan@gmail.com

Notes: 1. The Resolution Professional has filed an Interlocutory Application (“IA”) before Hon’ble National Company Law Tribunal (“NCLT”), Mumbai, for extension of CIRP period. This Form G is subject to approval of the IA by Hon’ble NCLT.

2. The CoC in the 8th meeting has resolved to extend the timelines for submission of Expression of Interest in relation to Form G published on 22nd March 2024 for which this revised Form G is being published.

Sd/-
Prasad Dharap
Resolution Professional of Latakisan Constructions Private Limited
IBBI/IPA-001/IP-P00702/2017-2018/11228
AFA No.: AA1/11228/02/191224/106639 (valid till: 19-12-2024)
Plot No. 47, “Prasad”, New Ramdaspath, Nagpur – 440 010
Email ID: cirp.latakisan@gmail.com
Reg. Email ID: dharap65@rediffmail.com
Date and Place: Nagpur 09/04/2024

STATE BANK OF INDIA BRANCH - WASHIM MAIN POSSESSION NOTICE [Rule-8(1)]

भास्ती मेंद नागरी सहकारी पतबंधन मर्या, पुणे, द. 677 कार्यालय: मराठा अपार्टमेंट सोसायटी, पुणे, ता. पुणे, जि. महाराष्ट्र, पिन- 442004. निर्दिष्ट सूचना

जिजाऊ कमर्शियल को-ऑप. बँक लि. अमरावती मुळ कार्यालय: राजा जयसिंग रोड, अमरावती, पिन- 431001. Website: www.jibank.org.in

HINDUJA HOUSING FINANCE LIMITED Head Office: 167, 168, 2nd Floor, Little Mount, Saldape, Chennai - 600015

PUBLIC NOTICE FOR AUCTION CUM SALE

Table with columns: Borrower(s) / Guarantor(s), Demand Notice Date and Amount, Description of the Immovable property, Reserve Price (RP), Earnest Money Deposit (EMD) (10% of RP)

POSESSION NOTICE

Table with columns: Sr. No., Loan No., Borrower/ Guarantor/ Mortgagee, 13(2) Notice Date/ Outstanding Due, Date/ Type of Possession

Whereas, the authorized officer of Jana Small Finance Bank Limited (Formerly known as Janakalshik Finance Services Limited), under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notices to the borrower(s) Co-borrower(s) calling upon the borrower(s) to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable including legal expenses, costs, charges and interest.

JANA SMALL FINANCE BANK Registered Office: The Foreland, Group 1, First Floor, Survey No.101, 11/2 & 12/2B, Old Dombiv, Karamanjir Inner Ring Road, Next to EGL Survey Camp, Challaahat, Bangalore-560071.

IDBI BANK POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the Authorized Officer of IDBI Bank Limited under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued the demand notices calling upon the borrower/mortgagee/guarantors to repay the amount mentioned in the said notice being issued within 60 days from the date of the said notice.

Table with columns: Sr. No., Name of the Borrower / Mortgagee / Guarantor, Date of Demand Notice, Date of Possession, Description of Property, Total Amount Due

पंजाब नॅशनल बँक Punjab National Bank POSSESSION NOTICE FOR IMMovable PROPERTY IN CASE OF ONE BORROWER

POSESSION NOTICE EDLEWISS ASSET RECONSTRUCTION COMPANY LTD.

APPENDIX IV (Rule-8(1)) POSSESSION NOTICE (For Immovable Property) Whereas the secured creditors of the below mentioned accounts have assigned the financial assets along with underlying security to Edelweiss Asset Reconstruction Company Limited (hereinafter referred as EAARC) and EAARC acting in its capacity as trustee of various trusts under Sec 13 of the SARFESI Act, 2002 has issued notices to the borrower(s) to repay the amount mentioned in the said notices within 60 days from the date of the said notices.

CIRCLE SAISTRA CENTRE PNB House, Kingsway, Nagpur - 440001 Ph. No. : 0712- 6603753, 6630484, email : cs6795@pnb.co.in

Table with columns: Sr. No., Borrower and Co-Borrower / Loan Account Number, Trust Details, Demand Notice Date and Amount, Date of Possession, Symbolic Possession

